

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3490/2017

New Delhi, this the 23rd day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mrs. P. Gopinath, Member (A)**

Vinod Kumar Gautam,
Age about 33 years,
Roll No. 69003169,
R/o. Master Lodge,
R. No. 18, Seergp Bardjam, (in BHU)
Varanasi – 221 005 (U.P.)

...Applicant

(By Advocate : Mr. B. K. Berara)

Versus

1. The Govt. of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, Players Building,
New Delhi.
2. The Secretary,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area, Karkardoma,
Delhi-110 092.
3. The Secretary,
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi,
Delhi – 110 054. ...Respondents

(By Advocate : Mr. K. M. Singh)

O R D E R (ORAL)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Learned counsel for the applicant states that the case in hand is completely similar in facts and issues as in the O.A No. 3506/2017 decided by this Tribunal on 06.10.2017. He also states that O.A No. 3506/2017 and various other O.As before this Tribunal were allowed and also upheld by the Hon'ble High

Court of Delhi by way of Writ Petition No. 6131/2017 in the case of **DSSSB and Ors. Vs. Vijeta Kundu and Ors.**, passed on 25.09.2017. Counsel for the applicant states that this case can also be disposed of with the same direction as given in O.A No. 3506/2017.

2. Accordingly, we direct the applicant to give a fresh representation to the respondents within a week from today attaching the judgment of **Ratnesh Kumar Vs. GNCT of Delhi** in O.A No. 3506/2017 decided on 06.10.2017 and also a copy of the judgment passed by Hon'ble High Court of Delhi in Writ Petition No. W.P. (C) No. 6131/2017 in the case of **DSSSB and Ors. Vs. Vijeta Kundu and Ors.**, within a week from today and the respondents are directed to decide the representation of the applicant in the light of judgment referred above and do the needful, if the applicant is otherwise eligible. The entire process to be completed within three months from the date of receipt of certified copy of this order.

3. With the above direction, the O.A stands disposed of. No costs.

(P. Gopinath)
Member (A)

(Jasmine Ahmed)
Member (J)

/Mbt/